

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-101(PB)/2017

IN THE MATTER OF:

Educomp Solutions Ltd.

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Mr. Sanjiv Sen, Senior Advocate with Mr. Srinivas Kotri, Mr. S. Prabhakar, Mr. Mukul Chandra and Mr. Sumit Wadhawa, Advocates

For the Respondent(s):-

Mr. Abhishek Sharma, Mr. Sidhartha Srivastava and Mr. Harshit Khare, Advocates for Resolution Professional

ORDER

C.A. 30(PB)/2018

Notice of the application.

Learned counsel for the Resolution Professional accepts notice.

A copy of the application has been handed over to him. On the request made by learned counsel for Resolution Professional to seek instruction in the matter, hearing is deferred to 19.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)